PART III

HARYANA GOVERMNENT

FOREST DEPARTMENT

NOTIFICATION

December 4, 1987

No. S.O. 136/C.A.16/1927/S.29/96.- In exersise of the powers conferred by section 29 of the Indian Forest Act, 1927, and all other powers enabling him in this behalf, the Governor of Haryana hereby declares the land described in the Schedule below to be protected forest, to which the provisions of the Chapter IV of the said Act, shall be applicable :-

SCHEDULE

District	Tehsil	Name of village with H.B.No.	**Description of fields** Rect No.	Kila No.	Area in Acres
1	2	3	4	5	6
Yamuna Nagar	Jagadhri	Fatehpur, H.B.No123	6 7 12 13 14 15	6, 15,16, 25 6 to 24 1 to 4, 7 to 14, 17 to 23, 24/1 25 5,6 1,2/1, 3/1, 10/2	38.25

S.K. MAHESHWARI,
Secretary to Government Haryana,
Forest Department.

AGRICULTURAL DEPARTMENT

No. :- 1549-Ft-56/1844. Whereas the Forest lands and waste lands specified in the schedule appended here to constituted the farmer Kalsia forests and were transferred from the Patiala and East Punjab state union to Punjab State and are now the property of Punjab, Government over which it has proprietary rights ;

And whereas the nature and extent of the rights of Environment and of private person in or over the said lands comprised in the schedule here in after appearing were enquired into the recorded in the Kalsia Forest settlement report of 1892;

Now therefore, in exercise of the powers conferred by section 2 of the Indian Forest Act, 1927 and all other powers enabling him in this behalf, the Government f Punjab is pleases to declare that the land specified in the following schedule shall be protected forests to which all the provisions of Chapter-IV of the said Act apply.

Schedule

Part –I (Hill Forests)

District	Tehsil	Name of Forests	Village	Khasra Nos. , or Boundries	Area in Acre
1	2	3	4	5	6
Ambala	Jagadhri	Baghpat	Bhangera-Bhangeri Baghpat H.B. No. 436	North R.F. Kalesar East Khizri private Forests South Land of Mauza Bhangera, Bhangeri And Baghpat West Khillanwala forests	1056
		Khillanwala	Khillanwala H. B. No. 437	North RF Kalesar East Baghpat Forests South Lands of Mauza Khillanwala West Khol Kansali	2022
		Chikan	Chikan H.No. 440	North R.F. Kalesar East Kansli Khol South Lands of Mauza Shahzaswala West Khol Darpur	2106
		Shahzadwala	Shahzadwala H.B. No. 441	North Khol Chikan East Land of Mauza Shahzadwala South do West Land of Mauza Jattanwala	528
		Darpur	Darpur H.B. No. 442	North RF. Kalesar and RF Palhour (HP)	1846

			East	Khol Chikan	
			South	Land of Mauza Darpur	
			West	Ibrahimpur Forests	
Ibrahimpur	Ibrahimpur H.B. No. No. 454	North	Ibrahimpura Forests (Himachal Predesh)		309
		East	Khol Darpur		
		South	Meharniwala Forest		
		West	Land of Mauza Ibrahimpur		
Ibrahimpur	Taharpur Kalan H.B. No. No. 453	North	Ibrahimpura Forests		432
		East	Lands of Mauza Jattanwala		
		South	Khol Fatehgarh		
		West	Mauza Taharpur Kalan		
Jattanwala	Jattanwala H. B. No. 443	North	Mauza Darpur		
		East	Mauza Jattanwala		
		South	do		
		West	Mehrniwala Forest		
Bansantaur Fatehgarh	Bansantaur Fatehgarh	Khasra Nos. 1 to 54			439
Bansantaur Alias Bhagwangarh	Bansantaur H. B. No. 451	1 to 7 and 37 to 41			39
Khol Fatehgarh	Fatehgarh H.B. No.450	50 to 55, 59, 61 to 65 67 to 70			52
Salimpur	Salimpur Kohi H. No. 455	1 to 4			350

Detail of hill Forests

District	Tehsil	Name of Forests	Village	Khasra Nos. , or Boundries		Area in Acre
1	2	3	4	5		6
Ambala	Jagadhri	Bir Chhachhrauli	Chhachhrauli H B No. 471	1244		359
		Bir Jaidhar	Jaidhar H. B. No. 395	645 to 656	729/658	
				736/658	746/660	

			752/660 755/661 759/662 763/663 767/664 771/665 774/666 776/668 778/668 786/669	753/661 756/662 760/663 764/664 768/665 772/666 775/667 777/668 779/669 790/671
Ambala Jagadhri	Bir Manakpur	Bir Manakpur H. B. No. 487	95,445,449	82
	Bir Mamli	Mamli H.No. 474	1220 Only	34
	Bir Mirpur	Bir Mirpur H. B. No.474	335 Only	36
	Bir Malikpur Banger	Malikpur Banger H.No. 466	1009 Only	82
	Bir Rayanwala	Rayanwala H. N. No. 465	812, 813	71
	Bir Sandhai	Sandhai H. B. No. 462	218,243,474,476 to 480,482,481,512,513 515,524,528,784,785 798 to 827	187
	Bir Mugalwali	Mugalwali H.B. No. 459	812/38 to 824/38	109
	Bir Kot Sarkari	Kot Sarkari H.B. No. 425	2,18,18	42
	Bir Kot Baswa Singh	Kot Baswa Singh H.B. No. 427	616 Only	25
	Bir Taharpur	Taharpur Kalan H. B. No. 453	1 Only	122

		do	do	751, 752	32
		Bir Khannu--wala	Khannuwala H.B.No. 417	264 Only	46
		Bir Kuruwala	Kuruwala H.B. No. 467	245,248,249	22
		Bir Chanauli	Chanauli H. B. No. 470	807,871 to 896	230
		Bir Bani	Chhachhrauli H.B. No. 471	1448, 1449	23
		Bir Harewa	Harewa H.B. No. 396	117 to 119, 131 148,151 to 160	90
		Bir Gulabgarh	Gulabgarh H.B. No.398	230,231,302/240 308/240.	184
Ambala	Jagadhri	Bir Chuharpur	Chuharpur Kalan H. B. No. 397	644 to 647 70/649, 782/649	214
		Bir Mande Wala, Beli, Bhood	Beli, Bhood H. B. No. 398	1,2,134/3,135/3 4 to 17,37,38,145/41 42 to 47, 71 to 74, 79 To 108, 149/109,110, 150/111,151,112,113,152/114 115,116,158/117,118,119,120 155/121,156/112,123 to 133	1136
Ambala	Naraingarh	Bir Asghar-Pur	Asgharpur H.B. No. 111	1,3,4,, min 5,6,197, 198,199	87
		Bir Nizampur	Nizampur H.B.No. 112	343 only	82
		Bir Dumo-Wala	Dumowala H. B. No. 108	78,78 to 78	126
Ambala	Ambala	Bir Gaganheri	Gaganheri H.B.No. 314	349,1176/397-440 993,997 to 1001	69
Total of bir Forests					3500 Acres

No. 1549-Ft-1845. whereas by Punjab Government notification No. : 1549-Ft-56-1844 dated 9th June 1956, Certain State Lands whether under tree growth or not , specified in the schedule annexed to the said notification have been declared to be protected forests under section 29 of the Indian Forests Act, 1927, now, therefore, the Governor of Punjab, in exercise of the powers conferred by section 30 of the said Act is pleased :

(a) to declare all trees standing in or upon these lands to be reserved from the date publication of this notification for a period of 30 years and

(b) to prohibit from the same date and for the same period the quarrying of a stones, burning of line or charcoal, the collection or subjection to any manufacturing process or removal of any forest produce and the breaking up or clearing of land for cultivation, for building and for herding cattle in the said land.

No. 1549-Ft-56/1845-A. whereas by Punjab Government notification No. : 1549-Ft-56-1844 dated 9th June 1956, Certain State Lands whether under tree growth or not , specified in the schedule annexed to the said notification have been declared to be protected forests under section 29 of the Indian Forests Act, 1927, now, therefore in exercised the powers conferred by section 32 of the said act, the Governor of Punjab, is pleases to make the following rules applicable to all land comprised in the schedule of the aforesaid notification.

Rules.

1. No person shall cut, fell or lop any tree for any purpose that so ever or remove any forest produce without previous permission oft eh Divisional Forest Officer, Ambala Forest Division provided that the tight-holders may be entitled to take the Maljan leaves and other Forest Produce from the Dehati Forests for their bonofide domestic purpose as provided in the Rules of Hill Forests of Kalsia Forest settlement Report of 1892

2. No. person shall herd, pasture, graze or retain, sheep, goats or camels or other cattle on the lands specified ion the Schedule annexed to Punjab Government notification No. 1549-Ft-56/1844 dated 9th June 1956 provided that the right holders may graze their cattle for bonafide domestic purpose in the Dehati Forest of the Hill Forests as provided that the divisional Forest Officer, Ambala Forest Division may permit the right holder to graze cattle expect sheep, goats and camels in some pertain of hill forests under the conditions specified in the rules of hill forest in the Kalsia Forest Settlement report of 1892.

3. No person shall clear or break up land for cultivation without previous permission of the Divisional Forest Officer , Ambala Forest Division provided tha thte lands under cultivation prior to Kalsia Forest settlement of 1892 will not be withdraw from the cultivation.

4. No person shall cut or remove grass without the approval of the Divisional Forest Officer, Ambala Forest Division provided of the holders will be entitled to cut grass, bhabbar, sarkanda pulas and binds from the Dehati forest of hill forest in schedule

(a) According to the rules of Forest settlement.

5. No person shall set fire to grass, trees or timber or kindle a fire on the land without taking reasonable to precautions to prevent it spreading.

C. R. Varya
Secretary to Government, Punjab

Agriculture Department.

No. 1549-Ft-56/1846 Simla –2 Dated 9th June 1956.

1. Commissioner Ambala Division with reference to his endst. No. 2526 dated 2nd July 1953.
2. Deputy Commissioner Ambala with reference to his endst, No. 1027-C/I. 48-202/HQ. Dated the 16th June 1953 to the Commissioner, Ambala II prined coppies of the notification will be supplied to him in due course by the press.
3. Conservator of Forests South Circle, Punjab Ambala with reference his letter No. 2081 dated 17th June 1952 to the Divisional Forest Officer, Ambala Forest Division.
4. Divisional Forest Officer, Ambala forest Division with reference to his memorandum No. 712 dated the 3rd July 1952 to the Deputy Commissioner Ambala.
5. Chief Conservator of Forest, Punjab, with reference to his memorandum No. D-289/11259 dated the 6th March 1956.

By order
-Sd/-
Superintendent
For under Secretary, Agriculture

No. 630 Dated Ambala City the 9-7-1956

Copy forwarded to

1. R.O. Kalsia
2. R.O. Kalesar
3. R.O. Naraingarh
4. R.O. Ambala for information and guidance.

(ii) primulgation on usual lines and getting endorsed in Patwari Roznamcha . They should also see if suplicity has been made by the D.C. under section 32 of Indian Forest Act, 1927.

(iii) Attaching the areas to a beat which may be named

Verma
7/3/71

Sd/-
Divisional Forest Officer,
Ambala Forest Division
Ambala City.